

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

COURT No. I

Appeal No. C/86304/17

(Arising out of Order-in-Original No. Goa-Cus/COMMR-023/2017
dated 15.03.2017 passed by Commissioner of Customs, Goa)

Ibrahim Ateef Damda Fakki
Vs.

Appellant

Commissioner of Customs
Goa

Respondent

Appearance:

None
Shri M.K. Mall, Asst. Commr (AR)

for appellant
for respondent

CORAM:

Hon'ble Mr. M.V. Ravindran, Member (Judicial)

Date of Hearing & Decision: 23.03.2018

FINAL ORDER NO. A/86634/2018

Per: M.V. Ravindran

On matter being called nobody appeared on behalf of the appellant in spite of today's notice of hearing having been sent well in advance. From records I also find that the matter came on board a number of occasions when the appellant unrepresented. As such it seems that appellant is not interested in the prosecution of the matter, I dismiss the appeal for non-prosecution.

(Order dictated in Court)

(M.V. Ravindran)
Member (Judicial)

